

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:377
ANSWERED ON:20.12.2011
AGRAHAYANA SAKA ACTIVITIES OF TERROR MODULES
Kumar Shri P.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether some terrorists belonging to modules of Indian Mujahideen were arrested from various parts of the country for their involvement in terrorist activities;
- (b) if so, the details thereof alongwith the action taken by the Government against them;
- (c) whether such terror modules have established link with similar groups abroad;
- (d) if so, the details thereof and the reaction of the Government thereto; and
- (e) the steps taken/being taken by the Government to control their activities?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 377 FOR 20.12.2011

(a) & (b): Recently, a special team of Delhi Police with the help of Central Intelligence agencies, West Bengal Police, Bihar Police and Tamil Nadu Police, have apprehended a Indian Mujahideen module consisting of seven members including one Pakistani National, recently in November 2011. This Indian Mujahideen module is suspected to be involved in the Pune German Bakery Blast of 13.2.2010, Chinnaswamy Stadium Blast of 17.4.2010 and the Jama Masjid Shoot out and blast case on 19.9.2010.

(c) & (d): Yes, Madam. The IM modules are linked to Pakistan based terror groups viz. Lashkar-e-Toiba (LeT).

(e): Government is committed to combating terrorism, extremism and separatism in all its forms and manifestations as no cause, genuine or imaginary, can justify terrorism or violence. In order to deal with the menace of extremism and terrorism the Government has taken various measures which inter-alia, include augmenting the strength of Central Armed Police Forces; amendment to the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further the Government continues to raise the issue of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora and also at multi-level and bi-lateral interactions.